

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
ERNAKULAM

Dated Monday the Thirty first day of July, one thousand nine hundred eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman

ORIGINAL APPLICATION No.348/89

1. K.Sukumaran.
2. T.Kesavan.
3. K.Ramaswamy.
4. K.P. Mohandas.
5. Ahammed Jaffer Sherief.
6. V.K.Bhagavath Singh.
7. K.B.Prasanthan.
8. K.A.Thomas.
9. Antony Poduthas.
10. N.K.Mohanam
11. C.Venugopalan.

... Applicants

Vs.

1. Union of India, represented by the General Manager (Personnel), Southern Railway, Park Town, Madras.
2. The Divisional Personnel Officer, Southern Railway, Trivandrum.
3. The Divisional Railway Manager, Southern Railway, Trivandrum.
4. The Divisional Mechanical Engineer, Southern Railway, Trivandrum.
5. Carriage & Wagon Superintendent, C&W Office, Cochin Harbour Terminus, Southern Railway, Cochin-3.

... Respondents

Counsel for the applicants .. M/s K.Vijayan & P.K.Madhusoodhanan

Counsel for the respondents .. Mrs.Sumati Dandapani

O R D E R

(Shri S.P.Mukerji, Vice Chairman)

I have heard the arguments of the learned counsel for both the parties and have gone through the documents carefully. It appears that in a similar case in T.A.K. 455/87, the Madras Bench of the Tribunal in its judgment dated 10.2.88 (Annexure-I), the respondents, the Railway

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authorities were directed to consider the claim of overtime of similarly circumstances personnel as urged in their representation dated 18.10.84. Both the parties were directed to produce all relevant documents in their custody to settle the claim.

2. In the instant case before me, wherein the applicants have claimed overtime allowance for the period from 1978-82 (one applicant from 1973 to 1982) <sup>they</sup> had represented on 12.5.89 (Annexure-2) for grant of overtime allowance. Only the 11th applicant Shri C. Venugopalan had not represented in Annexure-2 though according to the learned counsel for the applicant he had represented earlier. In the circumstances I close this application with the direction to the respondents to consider the overtime claim of all the 11 applicants after calling upon the applicants to produce all relevant documents and after utilising all other relevant documents in the custody of the respondents. The applicants are directed to file a detailed representation along with relevant documents to the respondents within a period of one month from the date of this order and the respondents are directed to dispose of the representations within a period of four months from the date of receipt of the representations. The applicants ~~are~~ <sup>will be</sup> at liberty to move appropriate legal forum if so advised, in accordance with law, if they are aggrieved by the outcome of their representations.

  
(S.P. Mukerji)  
Vice Chairman  
31.7.89